

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 48 of 2020

IN THE MATTER OF:

N. Shekhar Reddy & Anr.

...Appellants

Vs

Telangana Family Club & Resorts Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellants: None.

For Respondents: None.

ORDER
(Through Virtual Mode)

24.06.2020 This appeal has been listed due to urgent mentioning. Registry informs that for virtual court hearing, link was sent to the concerned Advocates but nobody is present.

Perused the proceeding dated 28.02.2020.

It appears that notices have been sent but due to difficulty in working at Indian Postal Services, due to present lockdown, notices sent have not come back. The Appellant to take necessary steps for completion of service of notices. The Respondents on being served, to file Replies to the Appeal within ten days of service. Rejoinder, if any, may be filed by the Appellants within a week thereafter.

The Appellants in urgent mentioning Application appear to be wanting to file Application claiming that there are efforts to change present patterns/holding of share in the Company and to transfer assets. The Appellants may file proper Application. On receipt of the Application, if in order, the same be numbered. The Appellants will then ensure advance service of the Application

on Respondents. The Application may then be listed for urgent hearing after 10 days of numbering.

[Justice A.I.S. Cheema]
Member(Judicial)

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Md